

NATIONAL COMPANY LAW TRIBUNAL,
COURT- V, MUMBAI BENCH

12) IA /2237/MB /2020
IN
CP (IB) 2238/MB/2019

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 12.07.2021

NAME OF THE PARTIES: Ms. Pooja Piyush Kabra

Vs.

Noble Publicity Service Private Limited

APPLICATION FILED UNDER SECTION 33(1) (b) (i) to (iii) r/w Sec 33(3)
OF THE INSOLVENCY AND BANKRUPTCY ACT, 2016.

ORDER

1. This corrigendum relates to the order passed by this Bench in respect of IA 2237 of 2020 in CP 2238 of 2019 for the appointment of liquidator and liquidation of the Corporate Debtor Company.
2. In this regard, it was brought up by the representative of the liquidator that in Para 3 of the order, Liquidator fees has been mentioned as Rs. 1,11,800/-. However, she mentions that this amount is actually THE liquidation expenses and not the liquidator's fees. In view of this, the Bench orders the correction in para 2 of the las two lines which can be read as follows:

"The fees to be paid to the liquidator would be in terms of the regulation 4 of the liquidation regulations and for liquidation expenses would be is Rs. 1,11,800/-"

3. The corrigendum is **allowed** in the above terms.

SD/-

CHANDRA BHAN SINGH
Member (Technical)

SD/-

SUCHITRA KANUPARTHI
Member (Judicial)

12.07.2021
/n/